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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1048/ 1997

This the 8th day of July, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN
HON'BLE SHRI N. SAHU, MEMBER (A)

Randhir Singh S/O Moti Lal,
R/O Vill. & P.O. Karala,
New Delhi-110081. Applicant

(By Shri U. S. Chaudhary, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Health, Nirman Bhawan,
New Delhi.
2. Principal,
Lady Hardinge Medical College
and Smt. Sucheta Kriplani
Hospital, Panchkuan Road,
New Delhi.
3. Chief Administrative Officer,
Lady Hardinge Medical College and
Smt. Sucheta Kriplani Hospital,
Panchkuan Road,
New Delhi.
4. Accounts Officer,
Lady Hardinge Medical College and
Smt. Sucheta Kriplani Hospital,
Panchkuan Road,
New Delhi. Respondents

(By Shri K. R. Sachdeva, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

The learned counsel for the respondents drew
our attention to Annexure-A/3 at page 14 of the
paperbook and submitted that without exhausting
the usual departmental remedies, this application
has been filed. We find the contention to be
correct and accordingly, dismiss this application

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as premature. The applicant shall be at liberty to file fresh application after exhausting all alternative remedies available to him. No costs.

(K. M. Agarwal)
Chairman

(N. Sahu)
Member (A)

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